

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 119
(IB)-275(ND)/2019

IN THE MATTER OF:

Central Bank of India	...	Applicant/Petitioner
Vs		
M/s. Abhinav Steel and Power Ltd.	...	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 06.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the RP : Mr. Shravan Kumar Vishnoi, Advs.
Mr. G.P Madaan Advocate

For the CoC : Mr. Sanjay Bajaj, Mr. Rajat Prakash, Advs.

For I. T. Dept. : Mr. Puneet Rai, Adv Sr. Standing Counsel

ORDER

IA-1123 of 2021

This is an application filed by Purvanchal Vidhyut Vitran Nigam. Learned counsel for the Resolution Professional / non-applicant accept notice. Let the copy be served. Reply be filed within three weeks. Rejoinder, if any, be filed five days thereafter.

List on 04.05.2021.

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(SUMITA PURKAYASTHA)
MEMBER (T)

-sd-

(DR. DEEPTI MUKESH)
MEMBER (J)